

# Central Information Commission

Decision No. 276 /IC(A)/2006  
F.Nos.CIC/MA/A/2006/00073

Dated, the 18<sup>th</sup> Sep., 2006

Name of the Appellant : Ms. Vishaish Uppal, D-4, Gulmohar Park, New Delhi-110049.

Name of the Public Authority : Department of Personnel & Training, Ministry of Personnel, Public Grievances & Pensions, North Block, New Delhi.

## DECISION

### **Facts:**

1. The appellant has filed an appeal against the decision of appellate authority of the Department of Personnel & Training, which was not entirely satisfactory to her. She had sought the following information:

*"I would like to inspect all files, papers, any material in any form, including records, documents, memos, e-mails, notings, opinions, advices, press releases, circulars, orders, logbooks, contracts, reports, papers, samples, models, as well as data material held in any electronic form related to the selection and appointment of Chief Information Commissioner and other Information Commissioners".*

2. The CPIO allowed her to inspect the relevant records/files as mentioned by the DoPT. She was also allowed to take photo copies of the documents identified by her. The appellant was however not satisfied with the information given to her. She therefore filed her 1<sup>st</sup> appeal.

3. The appellate authority has passed a detailed order, in which he has given point wise response on all the issues raised by her. Being not satisfied with the reply of appellate authority, she has filed her 2<sup>nd</sup> appeal before the Commission, in which she has pointed out that '*no relevant reasons are given for denial of information sought*'.

### **Commission's Decision:**

4. There is no denial of information to the requester. An opportunity to inspect the available records and relevant files was given, which is also admitted

by the appellant. She was also provided photocopies of the specified documents. The main source of grievances however is related to record management, particularly with respect to specific matters like appointments of officials.

5. An information should be provided in the form in which it is sought, u/s 7(9) provided, of course, it is available in that form with the CPIO. The CPIO and the appellate authority have neither denied the information sought nor claimed exemption u/s 8(1) of the Act. This appeal is therefore unwarranted.

6. The appellant has however some grievances relating to non-availability of certain information, as sought by her. The redressal of such grievances is out of the purview of the RTI Act.

7. The appeal is accordingly disposed of.

(Prof. M.M. Ansari)  
Information Commissioner

Authenticated true copy :

( L.C. Singhi )  
Joint Secretary & Addl. Registrar

**Cc:**

1. Ms. Vishaish Uppal, D-4, Gulmohar Park, New Delhi-110049.
2. Shri Hari Kumar, Director & CPIO, Department of Personnel & Training, Ministry of Personnel, Public Grievances & Pensions, North Block, New Delhi.
3. Shri R. Ramanujam, joint Secretary & First Appellate Authority, Department of Personnel & Training, Ministry of Personnel, Public Grievances & Pensions, North Block, New Delhi.